

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).2194/2005

(From the judgment and order dated 07/04/2005 in CLRMA No.41/2005
& CRLMA No.41/2005 of The HIGH COURT OF BOMBAY AT PANAJI)

VISHNU NAMDEV GAONKAR
ner(s)

Petitio

VERSUS

STATE
ent(s)

Respond

(With appln.(s) for anticipatory bail and office report)

Date: 14/11/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s) Mr. S.M. Walawaikar, Adv.

Mr. Naresh Kumar, Adv.

For Respondent(s)

Mr. Dhruv Mehta, Adv.

Mr. Harshvardhan Jha, Adv.

Mr. Yashraj Singh Deora, Adv.

for M/s. K.L. Mehta & Co., Adv.

UPON hearing counsel the Court made the following

O R D E R

Let the matter appear on 16th January, 2006.

In the meantime, the order dated 22/8/2005 shall continue.

er shall ap-
es-
ng
se

Learned counsel for the petitioner assures us that the petitioner shall appear before the Investigating Officer and shall render all cooperation in smooth investigation of the pending criminal case and furthermore cooperate with the Investigating Officer in recovery of the books of accounts and other books necessary for the purpose of investigation.

..2/-

.2.

The petitioner is directed to appear before the Investigating Officer on 21st November, 2005 at 10.30 a.m. and thereafter, as and when directed by the said Officer. He shall render all cooperation to the Investigating Officer in the matter of investigation of the case, as also in procurement of documents.

Sarita
(Stenographer)

(Pushap Lata Bhardwaj)
Court Master